

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 419/TL/2026

Subject : Petition under Sections 14, 15 and 79(1)(e) of Electricity Act, 2003 read with the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of Transmission License and other related matters) Regulations, 2009 seeking grant of Transmission License for Shongtong Power Transmission Limited.

Petitioner : Shongtong Power Transmission Limited (SPTL)

Respondents : Central Transmission Utility of India Limited (CTUIL) & Anr.

Petition No. 420/AT/2026

Subject : Petition under Section 63 of Electricity Act, 2003 seeking adoption of Transmission Charges of the "Transmission System for Evacuation of Power from Shongtong Karcham HEP (450 MW) and Tidong HEP (150 MW)" being established by the Petitioner.

Petitioner : Shongtong Power Transmission Limited (SPTL)

Respondents : Central Transmission Utility of India Limited (CTUIL) & Anr.

Date of Hearing : **3.9.2026**

Coram : Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Ms. Aparajita Upadhyay, Advocate, SPTL
Shri Ritam Biswas, Advocate, RECPDCL
Shri Shashank Singh, Advocate, RECPDCL

Record of Proceedings

The learned counsel for the Petitioner submitted that these Petitions have been filed seeking grant of a transmission licence to establish the "Transmission System for Evacuation of Power from Shongtong Karcham HEP (450 MW) and Tidong HEP (150 MW)" ("the Project") and the adoption of the transmission charges in respect of the said Project as discovered through the tariff-based competitive bidding process.

2. Considering the submissions made by the learned counsel, the Commission directed as under:

(a) The Petitioner to implead all the beneficiaries of NR Region, the developer of Shongton karcham HEP, Tidong HEP, HPPTCL and Power Grid Corporation of



India Limited as Respondents to the Petitions and file a revised memo of parties within three days.

(b) Admit and issue notice to the Respondents, including the impleaded Respondents.

(c) The Petitioner to clarify as the Ministry of Power (MoP) issued the revised implementation timeline for TBCB on 12.6.2026, i.e., after submission of the bids (20.3.2026) and conclusion of the e-reverse auction (9.4.2026). Therefore, how the OM dated 12.06.2026 is applicable to already concluded bidding.

(d) The Respondents, including the impleaded Respondents, to file their replies, if any, within two weeks with a copy to the Petitioner, who may file its rejoinder(s), if any, within two weeks thereafter.

(e) The Petitioner to file the cost certificate issued by the BPC on an affidavit within a week.

(f) CTUIL may be directed to file the following informations/clarifications, on an affidavit, within a week:

- i. Extension in SCOD as prayed by the Petitioner.
- ii. Clarify the reasons for not planning the “LIL of one circuit of Jhangi PS-Wangtoo (HPPTCL) 400 kV D/C line” to connect the generation switchyard of Shongtong HEP, as a dedicated transmission line for the generating station Shongtong HEP in terms of Section 10 of the Act, read with Regulation 12.1 of the 2022 GNA Regulations.
- iii. As per the recommendation SCOD of the HEPs for which the instant scheme has been planned was in July 2026. Status of implementation of these HEP projects along with details of power evacuation as on date.

(g) In Petition No. 420/AT/2026, RECPDCL to furnish the complete information as sought vide letter dated 28.8.2026, on an affidavit, within four days.

3. The Petitions will be listed for hearing on **6.10.2026**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)